

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 108**

New Restoration .A16/2024

In

173/252/ND/2022

**IN THE MATTER OF:**

M/s. New Age Aqua Pvt Ltd

**Vs**

ROC

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 252**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : CS Aman Kesarwani

For the IT Dept. : Mr. Parth Semwal, Mr. Abhishek Maratha

Mr. Apoorv Agarwal; Standing Counsels

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New Restoration .A16/2024:-**

This application has been filed seeking to recall the order dated 21.08.2023 vide which the matter was dismissed for non-prosecution due to non-appearance of the Appellant.

Having regard to the facts and circumstances of the case, we deem it appropriate to restore the Appeal No. 173/252/ND/2022, subject to payment of cost of Rs. 25,000/- to be deposited in Prime Minister's National Relief Fund within one week. The Appellant shall file proof of deposit within three days after depositing the cost.

**IA allowed.**

**173/252/ND/2022:-**

Heard the submissions made by the Learned Counsel appearing for the Appellant.

Issue notice to the Respondents.

The Appellant shall serve notice along with a copy of this application on the Respondents and file proof and affidavit of service within one week. The Respondents are directed to file reports within one week after receipt of the notice.

List the matter on **10.06.2024**.

Sd/-

**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Shammy  
13.05.2024